

**Punjab Universities Removal Of Undesirable Government
Servants Ordinance, 1962**

20 of 1962

[25 May 1962]

CONTENTS

1. Short Title, Extent And Commencement
- 2 . Termination Of The Services Of Undesirable Government Servants

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An Ordinance to provide for the termination of the services of undesirable Government servants serving in Universities and other educational institutions in [3][the Punjab] Preamble.- WHEREAS it is expedient to make provision for the termination of the services of any Government servant, transferred for service in any University or other educational institution, who has become undesirable and it is necessary, in the public interest, to terminate his services; Now, THEREFORE, in pursuance of the Presidential Proclamation of the seventh day of October, 1958, and in exercise of all powers enabling him in that behalf, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title, Extent And Commencement :-

(1) This Ordinance may be called the [4][Punjab] Universities Removal of Undesirable Government Servants Ordinance, 1962.

(2) It extends to the whole of [5][the Punjab] except the [6][Tribal Areas].

(3) It shall come into force immediately after the Martial Law Order No. 124, issued by Martial Law Administrator, Zone B, ceases to operate.

2. Termination Of The Services Of Undesirable Government Servants :-

If in the opinion of the Governor, any Government servant serving in any University or other educational institution is undesirable and it is expedient, in the public interest, to terminate his services, the Governor may, notwithstanding anything to the contrary contained in any law for the time being in force-

(i) after giving him a reasonable opportunity of showing cause against the action proposed to be taken against him, terminate his services; and

(ii) direct that such pension or Provident Fund as may be specified in the order be paid to him.